

(b) the total number of displaced persons in Tripura awaiting land allotment; and

(c) whether the problem of false migration or refugee certificates still exists in Tripura?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (c). The information is being collected and will be laid on the Table of Lok Sabha.

PAPERS LAID ON THE TABLE

AMENDMENT TO ALL INDIA SERVICES (PROVIDENT FUND) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Notification No. S.R.O. 2405, dated the 27th July, 1957, making certain amendment to the All India Services (Provident Fund) Rules, 1955. [Placed in Library. See No. S-193/57.]

REPORTS OF TARIFF COMMISSION

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (1) Report (1957) of the Tariff Commission on the continuance of protection to the Preserved Fruits Industry.
- (2) Government Resolution No. 13 (3)TP/57, dated the 6th August, 1957.
- (3) Statement under the proviso to section 16(2) of the Tariff Commission Act, 1951 explaining the reasons why the documents referred to at (1) and (2) above could not be laid within the period prescribed under the said section. [Placed in Library. See No. S-194/57.]

(4) Report (1957) of the Tariff Commission on the continuance of protection to the Automobile Hand Tyre Inflator Industry.

(5) Government Resolution No. 21(S)T.P./57, dated the 2nd August, 1957. [Placed in Library. See No. S-195/57.]

ANNUAL REPORT OF COIR BOARD

Shri Manubhai Shah: I beg to lay on the Table, under sub-section (1) of section 19 of the Coir Industry Act, 1953, a copy of the Annual Report on the activities of the Coir Board for the year 1956-57. [Placed in Library. See No. S-196/57.]

RECOMMENDATIONS ADOPTED BY I.L.C.

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the statement on the action taken or proposed to be taken by the Government on the Recommendations adopted by the International Labour Conference at its 39th Session held in June, 1956, together with the texts of the Recommendations. [Placed in Library. See No. S-197/57.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FOURTH REPORT

Shri Jhulan Sinha (Siwan): I beg to present the Fourth Report of the Committee on Private Members' Bills and Resolutions.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SUSPENSION OF THE TRAIN SERVICE BEYOND SONAILI STATION

Shri Barman (Cooch Behar-Reserved-Scheduled Castes): Under rule 197, I beg to call the attention of the Minister of Railways to the following

matter of urgent public importance and I request that he may make a statement thereon:—

“The suspension of train service beyond Sonaili Station as a result of which a large number of passengers were stranded at the Katihar Station.”

The Minister of Railways (Shri Jagjivan Ram): Commencing from 28th July, 1957, the rivers crossing the railway line on the Siliguri-Katihar section started touching the danger level and even rose above it in some cases. On Bridge No. 90 between Sonaili and Jhaua stations, the water level exceeded the danger mark by 8" on 6th August, 1957; Bridge No. 93 in the same section was also declared unsafe on 7th August, 1957. Running of trains beyond Katihar had, therefore to be suspended.

Through-communication on this section was, however, restored at 13.00 hours on 10th August, 1957 when trains were allowed to run during day light hours only. From 12th August, night running of goods trains was permitted and night running of passenger trains also was expected to have resumed from yesterday (13th) night.

During this period *viz.*, from 6th to 10th August, 1957 only a limited train service was maintained between Katihar and Siliguri and nearly 60 trains were cancelled.

Many passengers, who commenced their journeys prior to the interruption of communication were held up at Siliguri and Katihar. These passengers were offered refund of fares for the untravelled portion of their journeys or in the alternative to return to their stations of origin without paying the fares for the return journey. Those passengers, who were marooned owing to interruption of communication on either side were given free food and were provided alternative modes of transport wherever possible at railway expense.

The approximate number of passengers estimated to have been held up at Katihar are detailed below:—

on 6-8-57	1,400
on 7-8-57	2,000
on 8-8-57	2,500
on 9-8-57	1,000
on 10-8-57	600

The refund of fares for untravelled portions of journeys was granted to 2,167½ passengers amounting to Rs. 17,225.

The tickets of 604 passengers had also been endorsed for return to station of origin.

DEMANDS* FOR GRANTS

MINISTRY OF WORKS, HOUSING AND SUPPLY

Mr. Speaker: The House will now take up the discussion of the Demands for Grants relating to the Ministry of Works, housing and Supply. As the House is aware, four hours have been allotted for this Ministry. I have already received a number of cut motions. Hon. Members who want to speak will pass on chits indicating their cut motions within fifteen minutes to the Table Office. The time limit will be 15 minutes even for movers of cut motions and 20 minutes, if necessary, for leaders of groups. At what time shall I call the hon. Minister to reply to the debate?

The Minister of Works Housing and Supply (Shri K. C. Reddy): I may need about an hour and, if necessary, my colleague will intervene for about 10 or 15 minutes.

Mr. Speaker: Between them they may take one hour. As there are a number of hon. Members who want to speak, I will give each hon. Member 15 minutes whether he is a leader or non-leader. I will now call Shri Easwara Iyer.

*Moved with the recommendation of the President.